Misuse of Land Allotted for SEZs

- *203. SHRI T.M. SELVAGANAPATHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that the land allotted for setting up of Special Economic Zones (SEZs) was being misused for other purposes, such as real estate, etc.;
 - (b) if so, whether Government had received any complaints in this regard;
- (c) if so, whether Government has directed the authorities to cancel the allotment of land; and
 - (d) if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) In terms of Rule 11(9) of the SEZ Rules, 2006, sale of land in an SEZ is not allowed. No complaint has been received that SEZ land has been sold by the developer.

(b) to (d) Land is a State subject. The Board of Approval approves a proposal for establishment of a Special Economic Zone (SEZ) subject to the terms and conditions prescribed in the SEZ Act and Rules. The approval is granted only after the concerned State Government recommends the setting up of the SEZ. Issues related to availability/provisioning of land for SEZs are in the domain of the State Government agencies concerned.

Further, duty and other benefits permissible under the SEZ Act 2005 and Rules framed thereunder are allowed only on authorized activities. These authorized activities can relate to the authorized activities of Units, Developer and Co-developer and can include setting up of units and infrastructure, including social infrastructure.

Opening up Export of Sugar and Onions

- *204. SHRI RAJKUMAR DHOOT : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government has permitted the export of sugar and onions from the country;
 - (b) if so, the details thereof; and
- (c) what action Government has taken to ensure that the exports do not adversely affect domestic supplies and also to protect the interests of onion and sugarcane growers?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) Yes Sir.